



21 to 30

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

21.

+ ITA No.278/2010,

COMMISSIONER OF INCOME TAX Appellant
Through : Ms. P.L. Bansal, Advocate.

versus

BHEL Respondent
Through : Mr. S. Krishnan, Advocate.

WITH

22.

+ ITA No.312/2010,

COMMISSIONER OF INCOME TAX Appellant
Through : Ms. P.L. Bansal, Advocate.

versus

BHEL Respondent
Through : Mr. S. Krishnan, Advocate.

WITH

23.

+ ITA No.798/2010,

COMMISSIONER OF INCOME TAX Appellant
Through : Ms. P.L. Bansal, Advocate.

versus

BHEL Respondent
Through : Mr. S. Krishnan, Advocate.



. . .
WITH

24.

+ ITA No.800 /2010,

COMMISSIONER OF INCOME TAX Appellant
Through : Ms. P.L. Bansal, Advocate.

versus

BHEL

..... Respondent
Through : Mr. S. Krishnan, Advocate.

. . .
WITH

25.

+ ITA No.803 /2010,

COMMISSIONER OF INCOME TAX Appellant
Through : Ms. P.L. Bansal, Advocate.

versus

BHEL

..... Respondent
Through : Mr. S. Krishnan, Advocate.

. . .
WITH

26.

+ ITA No.805 /2010,

COMMISSIONER OF INCOME TAX Appellant
Through : Ms. P.L. Bansal, Advocate.

versus

BHEL

..... Respondent
Through : Mr. S. Krishnan, Advocate.



WITH

27.

+ ITA No.807 /2010,

COMMISSIONER OF INCOME TAX Appellant
Through : Ms. P.L. Bansal, Advocate.

versus

BHEL Respondent
Through : Mr. S. Krishnan, Advocate.

WITH

28.

+ ITA No.810 /2010,

COMMISSIONER OF INCOME TAX Appellant
Through : Ms. P.L. Bansal, Advocate.

versus

BHEL Respondent
Through : Mr. S. Krishnan, Advocate.

WITH

29.

+ ITA No.813 /2010,

COMMISSIONER OF INCOME TAX Appellant
Through : Ms. P.L. Bansal, Advocate.

versus

BHEL Respondent
Through : Mr. S. Krishnan, Advocate.

AND

ITAs 278/2010, 312/2010, 798/2010, 800/2010, 803/2010,
805/2010, 807/2010, 810/2010, 813/2010 and 814/2010



30.

+ ITA No.814 /2010,

COMMISSIONER OF INCOME TAX

..... Appellant

Through : Ms. P.L. Bansal, Advocate.

versus

BHEL

..... Respondent

Through : Mr. S. Krishnan, Advocate.

CORAM:**HON'BLE THE CHIEF JUSTICE****HON'BLE MR. JUSTICE MANMOHAN****ORDER**

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07.09.2010

It is submitted by Ms. P.L. Bansal, learned counsel for the revenue that the appellant has not obtained approval from COD.

The learned counsel for the revenue fairly stated after obtaining the same she may be granted permission to re-file the appeal.

With the aforesaid liberty, the present appeals stand disposed of.

CHIEF JUSTICE

MANMOHAN, J
SEPTEMBER 07, 2010

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